

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

R.P.NO: 16/97 IN O.A.178/93

CORAM: HON'BLE SHRI B.S.HEGDE, MEMBER(J))  
HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

Kisanrao Shankarrao Deshmukh,  
R/o. Near Hanuman Mandir,  
Motinagar,  
Amravati - 444 606.

.. Review Petitioner

-versus-

1. Union of India  
through  
The Secretary,  
Ministry of Finance  
(Department of Revenue)  
North Block,  
New Delhi.

2. The Collector of Central Excise  
Bombay -2,  
Piramal Chamber, 9th Floor,  
Lalbaug,  
Mumbai - 400 012.

.. Respondents

Tribunal's Order on Review  
Petition by circulation

Date: 04/04/97

(Per M.R.Kolhatkar, Member(A))

In this Review Petition the review petitioner/original applicant has prayed for review of our order dt. 18-11-1996 in the O.A. by which we had allowed certain reliefs to the applicant but denied reliefs in respect of others. It is contended by the review petitioner that the judgment contains errors on question of facts and law. He has challenged our interpretation of the Supreme Court judgment in K.V.Jankiraman AIR 1991 SC 2012 and also relied on certain other judgments. He has also reargued his case for reliefs which were denied to him viz. in respect of TA bills, Bonus, non recasting of leave accounts etc. Our judgment gives the reason for our conclusions and the points urged by the review petitioner are in the nature of appeal against the judgment. Review petition is not within the

parameter of review jurisdiction as prescribed in the rules under Order 47 of the CPC.

2. In our view the review petition has no merit and therefore the same is liable to be rejected and is hereby rejected by circulation as permissible under the rules.

*M.R. Kolhatkar*

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(M.R. KOLHATKAR)  
Member(A)

*B.S. Hegde*

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(B.S. HEGDE)  
Member(J)

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